

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH
JABALPUR

Original Application No.200/1095/2019

Jabalpur, this Monday, the 06th day of January, 2020

HON'BLE SHRI NAVIN TANDON, ADMINISTRATIVE MEMBER
HON'BLE SHRI RAMESH SINGH THAKUR, JUDICIAL MEMBER

Ku. Sakun Thakur, D/o Late Shri Ram Pratap Thakur
Aged about 48 years, R/o House No. 236, Chimani Plot,
Narsingh Ward, Gorakhpur, Jabalpur (MP)-482001 -**Applicant**

(By Advocate –**Shri Ghanshyam Barman**)

V e r s u s

1. The Secretary, Ministry of Defence,
Raksha Bhawan, New Delhi 110011

2. Union of India through, General Manager,
Ordnance Factory Khamariya,
Jabalpur (MP)-482005

- Respondents

(By Advocate –**Shri S.P.Singh**)

O R D E R (ORAL)

By Navin Tandon, AM:-

The applicant is an unmarried daughter of Late Shri Ram Pratap Thakur, who left for his heavenly abode on 15.07.1996.

The deceased person was an employee under the respondent No.2.

2. The applicant submits that after the death of the deceased employee, the mother of the applicant was getting the family pension.

3. Subsequently the mother of the applicant has also left for heavenly abode on 08.07.2018.
4. The applicant has submitted her representation dated 06.03.2019 (Annexure A-5) for family pension.
5. Learned counsel for the applicant submits that the said representation has not been decided so far. He further submits that the applicant would be satisfied if the respondents are directed to decide the representation in a time bound manner.
6. Learned counsel for the respondents submits that he has no objection if the said representation of the applicant is decided in the above terms.
7. Accordingly, this Original Application is disposed of, at admission stage, without going into the merits of the case, by directing the competent authority of the respondents to decide applicant's representation dated 06.03.2019 (Annexure A-5), if not already decided, with a reasoned and speaking order, as per law, within a period of 90 days from the date of receipt of a certified copy of this order and the decision so taken may be communicated to the applicant.

(Ramesh Singh Thakur)
Judicial Member

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(Navin Tandon)
Administrative Member